all of a sudden. Because the railway authorities decided to cancel Him Sagar Enpress permanently from the 1st of October, 1987. I am inclined to make thia special mention in this august House because this train was really helpful to the Keralites working in various stations north of Delhi, such as Ambala, Rajpura, •, Ludhiana, Jalandhar, Amritsar, Pathan-kot and Jammu Tawi. This train was ', also used by the business community of the norih for their frequent travel to the south. In a democratic developing country like the Goveinment is making all efforts for the welfare of the people. But in the case of the people living at far off places from the capital they feel that they are denied their just and reasonable needs by such sudden action of the authorities. Instead of increasing frequency of this very important train, the Government decided to cancel it, leaving the public, the benefi-claries in utter despair. I would there-tore request the authorities to restore Him Sagar Express with an increased frequency of at least three days a week with immediate effect. According information there, are more than thirty thousand Keralites living in Haryana, Puniab and Jammu and Kashmir, Besides them large number of Malayalee there are a service personnel posted in border States. most of them are living here with family leaving th; ir parents and relatives in Kerala...

THE VICE-CHAIRMAN (SHRI HANUMANTHAPPA): Please conclude now. You can write the details to the Minister.

SHRI T. K. C. VADUTHALA: I therefore appeal, through you, to the Government to take immediate steps to restore Him Sagar Express and do justice to the people of Kerala without much) delay.

Threat to the life span of Hirakud Dam dnic to fast strtation and sedimentation

SHRI BASUDEBMOHAPATRA (Orissa): Mr. Vice-Chairman, I would like to draw your attention to a news item published

in a section of the press re-

garding the threat to the life span of the Hirakud Dam due to fast sittation and sedimentation. Sir, this dam built in mid-fifties with the object of controlling floods, providing irrigation and production of power. The project has. brought a change in the social, econo mic and cultural life of the people Orissa. The press report says that the biggest multi-purpose river valley project 'Hirakud', constructed in the mid-fifties in Orissa, is now being threatened with fast siltation and sedimentation leading end of its life span ac to a premature cording 10 a remote sensing study. Ac cording to the latest hydrographic sur vey conducted during 1981, the original capacity of the dam has been reduced from 8105 million cubic metres to 6626 million cubic metres, registring a of 0. 7 per cent per year. Remote sen sing techniques applied for easy compu tation of the area of the reservoir also reveal that there has been a loss of 1. 3 per cent of the dead storage capacity per year along with 0. 5 per cent loss of the live storage and 0. 7 per cent of gross storage per year owing to fast sedimen tation. Built across the river Maha nadi, about 15 km up stream of Sambal pur, the reservoir, with a projected life span of 120 years, aims mainly at con trolling flood besides providing tion to about two lakh hectares with an installation capacity of 24G MW of po wer. Renovation of Hirakud Dam is very badly necessary since dredging is impossible owing to a large num ber of stumps inside the water. Some new technique has to found he out to take up the renovation work. Government should take immedi action to save the Hirakud Re ate servoir from siltation an<j sedimenta tion So that the people of the State would be benefited by this multi-purpose river valley project.

Need for Central Government Enquiry Into the establishment of illegal a Cigarette Factory at Vairengte (Mizoram)

DR. C. SILVERA (Mizoram): Mr Vice-Chairman, Sir, I want to bring

[Dr. C. Silvera]

Special

to the notice of the Government a matter which is of urgent public importance. An unlicensed ille and manufacturing firm. cigarette known as the North Eastern Tobacco Company, was allowed to establish a factory at Vairengte, Mbzaram, by the Government of Mizoram. A permit Government was issued by the State and a firm was registered by the In dustry Department on the 9th Octo manufacture ber, 1987 to popular brands of cigarettes in technical coope ration with the Golden Tobacco Com pany of Bombay. But no Central Ex cise permit was obtained by this firm. The firm is owned by two Mizos, Mr. of Venghuli, Aizwal, and Liantlinga Mr. Lalchungnunga of Tanhrial, wal. Both of them are close relatives of Mr. Saingura Sailo, the State Law Minister, Mr. Richard T. Sailo non-Mizo) who is holding the power of attorney on behalf of the North Eastern Tobacco Co[^] s-the brother-inlaw of the minister and is directly charge of the factory. When the Cus toms and Excise authorities came to know of this illegal unlicensed and cigarette factory and raided on the 31st October 1987, the firm had al ready evaded excise duty to the tunei of Rs. 67 lakhs. According to Mr. Prabhas Chatterjee and Mr. K. Kri shna Murthy, employees of the Gol-Tobacco Company, who were de tained by the local Customs and Ex cise authority, the Arm would have Rs. 40 evaded payment of crores of excise duty annually, if this illeal practice is allowed to SO on. I, therefore. in the interest of the Government and the public, de immediate mand an level en high appropriate Central quiry by an agency which will look into the mat ter. Action should be taken against the culprits. Thank you.

Need to check the use of unfair means in Election Compaigns

DR. NAGEN SAIKIA (Assam): Mr. Vice-Chairman Sir, I would like to draw the attention of the House to the *ulpractices and unfair means adopted

at the time of elections. In our country, it has become a common practice to buy votes by spending lakhs of rupees by a candidate even for Assembly seat, not to speak of a Parliamentary seat. Moreover, all sorts unfair means are adopted to tempt and to win over voters. Even a child in the country today knows whenever an election takes place, some candidates, specially of the ruling party in the Centre, would pour money like water, would dis-{ tribute clothes, blankets and distribute even wine among voters. What happened recently in the Nagaland elections should be an eveopener to the sensible, people of the country. I demand institution of an enquiry by some neutral intelligence agency to find out how much I of money was spent by each candidate for his seat

In this regard the case of Dimapur constituency itself should be taken an example. It has become an open secret that some persons of the ruling carried bundles of currecy to Nagaland to help the candidates of their party. This should also be inquired into. It is a simple thing to imagine that a candidate, after being returned to the Legislature or Parlia ment, does not get even one small part of that huge amount he or she had spent on his or her election, as remu neration. Why and how then could or she spend such a big amount on the election for the sake of a small remuneratton in return? Do we in this way give licence to indulging in corruption in our social life? All sorts of malpractices are indulged in to win seats in the election. Even violent resorted means are some cases for purpose of booth-capturing which is a common phenomenon these days. The same thing is going to happen in the bye-election of Nadia constituency in Assam which is going to take place on 27th December 1987. In this connection, it should - also be ascertained. * THE (SHRI H. VICE-CHAIRMAN HANUMANTHAPPA): References to the Governor should not be recorded. And now please conclude.

*Not recorded.